

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP 95/2006  
OA 252/2004**

New Delhi, this the 10<sup>th</sup> day of March, 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Shri Rajender,  
S/o Shri Tek Chand,  
R/o Mohalla Indergarhi,  
District Ghaziabad (UP)  
Working as C.S.M.,  
Mehrauli Railway Station,  
Mehrauli, Distt. Ghaziabad.
2. Shri Sanjay,  
S/o Shri Om Prakash,  
Working as Token Porter,  
Mehrauli Railway Station,  
Mehrauli, Distt. Ghaziabad.
3. Shri Bhanu Pratap,  
S/o Shri Om Prakash,  
Working as Token Porter,  
Mehrauli Railway Station,  
Mehrauli, Distt. Ghaziabad.
4. Rajender-II  
S/o Shri Sumera,  
Working as C.S.M.  
Mehrauli Railway Station,  
Mehrauli, Distt. Ghaziabad.

..... Applicants.

(By Advocate Shri S.K. Gupta)

**VERSUS**

1. Shri V.N. Aggarwal  
Secretary,  
Railway Board,  
Rail Bhawan, Rafi Marg,  
New Delhi.
2. Shri V.N. Mathur,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.

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3. Shri Aziz-Ul-Haq  
Divisional Railway Manager,  
Moradabad Division, Northern Railway,  
Moradabad. .... Respondents.

**O R D E R (ORAL)**

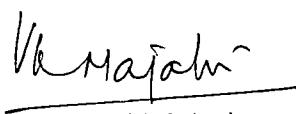
By Hon'ble Mr. V.K. Majotra:-

Learned counsel of the applicant has filed a copy of respondents' order dated 23.1.2006. In this view of the matter, he seeks and is allowed to withdraw the present petition with liberty to take appropriate steps as per law.



(Mukesh Kumar Gupta)  
Member (J)

/gkkl/



(V.K. Majotra)  
Vice-Chairman (A)

10.3.06